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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting Held on 04.06.2025 under the Chairmanship of Shri Ajay Bhadoo, Director General of Foreign Trade

Meeting No.06AM26 held on 04.06.2025

The following members were present in the meeting:

1. Shri Hardeep Singh — Addl. DGFT
2. Shri Rakesh Kumar — Addl. DGFT
3. Shri Abhinav Gupta — Addl. DGFT
4. Shri Lokesh H.D. — Addl. DGFT
5. Shri Randheep Thakur — Joint DGFT
6. Shri Md. Moin Afaque — Joint DGFT
7. Shri Satya Raja Sekhar G — Joint DGFT
8. Shri Pravin Nalawade Suresh — Joint DGFT

S. No	Name of the firm
1.	M/s. Rolex Lanolin Products Limited, Mumbai
2.	M/s. Upkar Stationery Private Limited, Agra
3.	M/s. Umbrey Engineering Private Limited, Bangalore
4.	M/s. Shairu Gems Diamonds Private Limited, Mumbai
5.	M/s. Louis Vuitton India Retail Private Limited, Gurugram
6.	M/s. Mercedes-Benz Research and Development India Private Limited, Bengaluru
7.	M/s. Yogeshwar Polymers, Ahmedabad
8.	M/s. Metro Tyres Limited, Punjab
9.	M/s. Metro Tyres Limited, Punjab
10.	M/s. Metro Tyres Limited, Ludhiana
11.	M/s. Alkem Laboratories Limited, Mumbai
12.	M/s. Maxop Engineering Company Private Limited, Delhi

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13	M/s. Bharat Heavy Electricals Limited, Delhi
14.	M/s. B.P Wire Industry, Uttar Pradesh
15.	M/s. Flatirons Solutions India Private Limited, Chennai
16.	M/s. S K Exports, Kanpur
17.	M/s. Radiaant Expovision Private Limited, Uttar Pradesh
18.	M/s. Radiaant Expovision Private Limited, Uttar Pradesh
19.	M/s. NSB Technologies, Bengaluru
20.	M/s. ITC Limited, Kolkata
21.	M/s. Shree Fashions, Maharashtra
22.	M/s. M R Fashion, Surat
23.	M/s. Dhwani Polyprints Private Limited, Mumbai
24.	M/s. Dhwani Polyprints Private Limited, Mumbai
25.	M/s. Dhwani Polyprints Private Limited, Mumbai
26.	M/s. Dhwani Polyprints Private Limited, Mumbai
27.	M/s. Dhwani Polyprints Private Limited, Mumbai
28.	M/s. Pinkerton Corporate Risk Management India Pvt.Ltd., Delhi
29.	M/s. Pinkerton Corporate Risk Management India Pvt.Ltd., Delhi
30.	M/s. Maharashtra Seamless Limited, Gurugram
31.	M/s. Alchemie Finechem Private Limited, Mumbai
32.	M/s. Armor Plast Private Limited, Bangalore
33.	M/s. Global Seamless Tubes & Pipes Private Limited, Kolkata
34.	M/s. Shree Pragya Flexifilm Industries, Vadodara
35.	M/s. TMV Natural Oils And Extracts Private Limited, Kerala
36.	M/s. ATC Tires Ap Private Limited, Mumbai
37.	M/s. GSTP (HFS) Private Limited, Kolkata
38.	M/s. U K Monu Timbers, Karnataka
39.	M/s. Atithya Inn Private Limited, Ahmedabad
40.	M/s. Mankind Pharma Limited, Delhi
41.	M/s. Woodland Import & Export, Thiruvananthapuram
42.	M/s. Galaxy Impex, Maharashtra
43.	M/s. Century Overseas, Delhi
44.	M/s. Sandberg Sports (Opc) Private Limited, Punjab
45.	M/s. Star Exports, Maharashtra
46.	M/s. Deep International, Maharashtra
47.	M/s. Rusan Pharma Limited, Mumbai
48.	M/s. YCH Logistics (India) Private Limited, Chennai
49.	M/s. Rama Overseas Ltd, Kolkata

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50	M/s. Zentiva Private Limited, Mumbai
51.	M/s. Zentiva Private Limited, Mumbai

Case No.1 **M/s. Rolex Lanolin Products Limited,Mumbai**

F.No. HQRPRCAPPLY00000670AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Waiver of PC-18 condition/other condition o f Authorization against Advance Authorization No. 0311018581 dated 14/10/2022.

This is a review case of PRC Meeting No.29AM25 held on 25.03.2025 & 02.04.2025 (Case No.29) wherein Committee rejects the case.

Applicant Statement: We have obtained Advance Authorization no 0311018581 dtd 14.10.2022 and our raw material Lanolin was mentioned in Appendix 4J that was deleted subsequently after our request for deletion of product from 4J, further we have applied for EODC & No Bond Certificate to Addl. DGFT Mumbai but they have taken objection that we have not fulfilled pre-import conditions. Since the Government has accepted our views / difficulty and hence they have deleted the said item form Appendix 4J. Also the raw material was freely importable and hence anybody can import without any condition. So we request you to condone the delay in exports

Decision: The Committee examined the case on the basis of justification submitted by the applicant. The Committee, after detailed discussion decided to accede to the request of the firm for condonation of 90 days delay in completing the Export Obligation against Advance Authorization No. 0311018581 dated 14.10.2022 subject to payment of composition feeas per policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.02 **M/s. Upkar Stationery Pvt. Ltd., Kanpur**

F.No. HQRPRCAPPLY00000643AM26

Meeting No. 06AM26 held on 04.06.2025

Subject: Extension in total EOP against EPCG Lic.No.0630005372 dated 19.06.2015.

This is a review case of 11th EPCG Meeting of AM25 held on 25.03.2025 wherein Committee rejects the case.

Applicant Statement: We obtained a 2-year EO extension from the office of Jt. DGFT, Kanpur, under the provisions of Para 5.17(c) of HBP 2015-20 Vol.-1. The EO validity was extended by the Jt. DGFT, Kanpur, via amendment sheet no. 4,

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thereby extending the EO validity to 19.06.2023. A copy of the EO extension letter issued by the RA, Kanpur (File No. 06/21/021/00104AM16) dated 24.11.2022, is enclosed herewith for your reference. We further require fulfilling the remaining export obligation, we respectfully request an additional two-year extension, from 19.06.2023 to 19.06.2025.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0630005372 dated 19.06.2015 for a further period up to 19.06.2025 from 19.06.2023 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kanpur)

Case No. 03 M/s. Umbrey Engineering Private Limited, Bangalore

F.No. HQRPRCAPPLY00012367AM25

Meeting No. 06AM26 held on 04.06.2025

Subject: Exemption For Bill of Export for SEZ Supplies against EPCG Authorization No.0730011700 dated 08/10/2012.

This is a defer case of PRC Meeting No.03AM26 held on 28.04.2025 (Case No.30) wherein Committee decided to seek a report from RA Bengaluru regarding e-BRC and other related issues.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Our file has been rejected for proceeds at regional office. Hence we hereby plead the following. 1. Request to condone bill of exports for our supplies / job works to SEZ unit and to consider our job works invoices towards export obligation 2. Also to consider the bank certified statement in liew of e-BRC.

Comments of RA were also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek further supporting details/ documents from the firm.

(Action: Applicant)

Case No.04 M/s. Shairu Gems Diamonds Private Limited, Mumbai

F.No. HQREPCGPRAPP00001307AM26

Meeting No. 06AM26 held on 04.06.2025

Subject: Free shipping bills to be considered towards fulfillment of SEO in Terms

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of Policy Circular No. 7/2002 date 11/07/2002 against 14 EPCG Authorizations.

Applicant Statement: Our request in terms of Policy Circular no. 07/2002 dt. 11/07/2002 for condonation of procedural lapse for not mentioning EPCG Authorization no and date on the shipping bills. We are one of the leading manufacturer exporters of Gems & Diamonds holding status of FOUR STAR EXPORT HOUSE earning much needed foreign exchange for our country. Till date we have obtained more than 209 Zero duty EPCG Authorization out of which 192 Authorizations have been closed surrendered 1and only 16 are pending for closure in-spite of completing the SEO and maintaining Average Export Obligation. We wish to inform you that we have fulfilled the entire export obligation and have submitted the hard copy of all the original documents at R&I counter and have also uploaded redemption applications online as per list of Authorization attached. Initially we have obtained few Authorizations from R. A. Surat and then switch over to R. A. Mumbai since we are having offices in Surat as well as in Mumbai. While making an export shipment by oversight we have not mentioned the EPCG Authorization number and date in shipping bills therefore it is treated as free shipping by our R.A. Mumbai/Surat. In this connection we requested them to give the benefit of Policy Circular no. 07/2002 dt. 11/07/2002 and have executed Affidavit/Undertaking duly certified by C.A. All our exports are direct and there is no third party export involved. We have received deficiency memos from R.A. Mumbai/Surat against all Authorizations being uploaded for your reference. There is only one query about not mentioning EPCG Authorization number and date in shipping bills therefore it is treated as free shipping bills and cannot be considered towards fulfillment of specific export obligation (SEO). On having meeting with the concerned officer it is informed that since we have not declared any scheme or benefit under chapter - 3 of Exim Policy in shipping bills so it is treated as free shipping hence benefit of Policy Circular no 07/2002 cannot be given. We have referred P.C. 07/2002 and noted that nowhere in this circular it is mentioned that there should be declaration in the S/B about claiming benefit under chapter-3 or any other scheme. The circular is very clear about the free shipping bill giving relaxation under para 2.5 of Exim Policy. Sir, for Diamond and Gems sector no benefit under Chapter-3 of the Exim Policy was given during that particular period in the Exim Policy pertaining to the year 2015-2020 though the MEIS scheme benefit was there for other sectors. Even there is neither drawback nor advance Licence benefit available till today for Diamond and Gems sector than how we can give declaration at the time of shipment for claiming benefit under chapter-3 & etc. of the Exim Policy. The person in charge of the DGFT matter left the job before Covid 19 period and the new person handling the export documentation due to lack of proper understanding of scheme could not prepare SBs under EPCG Scheme. Secondly may be there was no benefit available under chapter-3 and advanced Authorization he might not have given declaration hence these shipping bills are being treated as free shipping bills. To substantiate our statement we are uploading copy of Notification no, 8/2015-2020 dt. 04/06/2015 for amendment in para 3.06, INELIGIBLE CATOGORIES UNDER MEIS Sr. no. XI for Gold, Silver Platinum etc. MEIS was replaced by RoDTEP in the month of August, 2021vide Notification no. 19/2015-2020 dt. 17/08/2021. We only came to know this mistake while preparing the application for redemption and at the same time the concerned staff was unfortunately victim of COVID-19. Sir, you would also observe from the

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attached statement that all our EPCG Authorizations are issued between AM 2017 & 18. Our export shipments are made between January, 2020 and March, 2020, E.O. is completed within a span of three months during extreme COV.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.05 **M/s. Louis Vuitton India Retail Private Limited, Gurugram**

F.No. HQRPRCAPPLY00008681AM25

Meeting No. 06AM26 held on 04.06.2025

Subject: 1. The gold studded jewellery imported by the Applicant should be allowed to be cleared without an Authorization to import restricted Goods 2. Jewellery against Licenses for Restricted Items. Alternatively, please issue a post-dated Authorization for clearance of the specific shipment of gold studded.

Applicant Statement: 1. The Applicant had imported gold studded jewellery from Singapore, classifiable under HS Code 71131913. The goods arrived in India on June 12, 2024. Bill of Entry (BOE) was filed for clearing the goods on the same date. 2. On June 11, 2024, Notification No. 17/2024-25 dated June 11, 2024 (the Notification) was issued at 10:47 pm, while the goods were in transit. 3. The Notification amended the import policy of gold studded jewellery covered under HS Code 71131913 from Free to Restricted with immediate effect. 4. The goods were exported from Singapore under Airway Bill dated June 11, 2024 (AWB) issued at 4 pm (Singapore Standard Time), which corresponds to 1:30 pm Indian Standard Time. 5. While the date of import (i.e. date of AWB) and the Notification is the same, the AWB was issued nine hours prior to the Notification. 6. Therefore, the restriction introduced by the Notification is not applicable to the goods under question (as per Para 1.05(b) of Foreign Trade Policy, 2023), as it was imported before the issuance of the Notification. 7. Accordingly, the Applicant is seeking a relaxation from the requirement to obtain authorization to import restricted goods, i.e., for the goods imported under the BOE. 8. Alternatively, the Applicant requests for issuance of Authorization for this shipment which can be produced before Customs for allowing clearance of the goods.

Decision: Case is withdrawn.

(Action: Applicant)

Case No. 06 **M/s. Mercedes-Benz Research and Development India Private Limited, Bengaluru**

F.No. HQRPRCAPPLY00013166AM25

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Meeting No. 06AM26 held on 04.06.2025

Subject: Submissions in support of application to Policy Relaxation Committee for relaxation: To import of Two Right Hand Drive (RHD) Used Mercedes-Benz Vehicle for purpose of conducting testing on the Vehicles imported for R & D testing purposes only: 1) For import via air at Chennai Airport or sea at Chennai Seaport.

This is a defer case of PRC Meeting No.29AM25 held on 25.03.2025 & 02.04.2025 (Case No.28) where in Committee decided to refer to PC-2 for suitable action.

Applicant Statement: We, Mercedes-Benz Research and Development India Pvt. Ltd. (hereinafter the Applicant or the Company or MBRDI) would like to place the following detailed submissions in support of our application to this esteemed committee concerning relaxation sought in respect of import of Two used RHD testing cars. Our submissions below may be read in conjunction with our substantive application. Import Policy Conditions in Brief: (1) Policy Condition for Port of Import for Second Hand or Used Imported Vehicles (Policy Para (1)(d)(iv)): The import of used vehicles shall be permitted only through the custom ports at Mumbai seaport. (2) Policy Condition to Ply on the Road (Policy Para 11) The Policy Condition restrict as per DGFT Notification No 07/08.05.2018 Para 10 as Vehicles shall not ply on public roads). Policy Relaxation: I. We are seeking relaxation in Policy:- (1) To import of Used Two RHD Mercedes-Benz Vehicles to be permitted for import at Chennai Airport or Chennai Seaport for the purpose of conducting research/testing on the Vehicles imported for R & D testing. (2) To allow the imported vehicle for registration with RTO to ply on public road for on-road condition testing for research & development and not for any other use after registration in terms of DGFT Notification No. 14/2015-2020 dated 28.08.2019. II. Justified reason for import from AirPort or Seaport other than from designated port of import:- We would like to provide a brief explanation for our request for this relaxation. At the moment, only Roll-on Roll-off (Ro-Ro) ships dock in Mumbai Seaport and Ro-Ro Vessel companies do not accept used vehicle transportation from Germany to Mumbai Seaport. So, it has become difficult for us to import the used vehicle quickly and to complete the project that our customers expect from us. It also leads to revenue losses at the company and country levels. We are looking for an alternative way to import via other seaports through closed containers or airports for the reasons stated above and to achieve faster shipment timelines. This will help us in importing the vehicles as quickly as the business expects.

Particulars	**Particulars of Vehicles**	**Particulars of Vehicles**
Make and Model	CLE300 4MATIC	E450 4MATIC
Cylinder Capacity	1999	2999
Colour	Red	Black

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Chassis No.	W1KMK4HB5RF000889	W1KLG6BB9RA001445
Engine ID	254920V0338952	25683030013798
Fuel Type	Petrol	Petrol
Year of Manufacture	2023	2023
Country of Manufacture	Germany	Germany
Value	46,048.00 Euro approx.(including measurement devices)	55,139.00 Euro approx.(including measurement devices).
Condition	Used	Used
Configuration	Right Hand Drive	Right Hand Drive
Shipment from	Mercedes-Benz AG, Germany	Mercedes-Benz AG, Germany

Comments of PC-2 were also seen.

Decision: Case is withdrawn by the firm vide email dated 13.05.2025.

(Action: Applicant)

Case No. 07 M/s. Yogeshwar Polymers, Ahmedabad

F.No. HQRPRCAPPLY00000661AM26

Meeting No. 06AM26 held on 04.06.2025

Subject: Application for Review of norms beyond 12 Months from the date of uploading of decision on DGFT website in respect of Advance Authorization no. 0810149026 dated 09/11/2020.

Applicant Statement: With reference to the above, we wish to state that our application for fixation of Ad-hoc norms under para 4.07 of HBP on self-declared basis was placed in the norms committee meeting No. NC/ 2/ MEET/ Feb/ 202122/ 10 dated 11/03/2022 vide Case 111 / NC/2/MEET/Feb/202122/10 for consideration but it was rejected on the grounds that we did not submit required documents/information as requested vide DL dated 15/12/2021 in the stipulated time under para 4.17 of HBP 2023. This is due to the facts that our technical person was out of station for more than 6 months on some emergency situation and hence we were unable to prepare the technical documents. We are now unable to make review application due to fact that the Window on DGFT portal is locked. In view of the above, we submit our application to PRC for consideration of opening the Window by relaxing policy provision under para 4.17 of HBP 2023 so

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that we can file our review application along with all required technical documents for considering our application for fixation of Ad-hoc norms as applied otherwise there will be huge liability on us for payment of custom duty and applicable interest in spite of doing export and realizing foreign exchange. We humbly request PRC Committee to advice EGTF team to do the necessary changes on the DGFT portal to open the application window so that we can submit our review application. We wish to emphasize that there is no default on us except the delay in making representation in the stipulated time for which we request honorable committee to condone the delay as it is only the procedural matter. In the light of the above, we humbly request the Hon'ble chairman of the PRC committee and Norms Committee 2 and respective members to accept our request to relax the policy provisions for submission of the Review Application beyond 12 Months from the date of MOM Published in the interest of export promotion measures.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No. 08 M/s. Metro Tyres Limited, Ludhiana

F.No. HQRPRCAPPLY00000707AM26

Meeting No. 06AM26 held on 04.06.2025

Subject: Request for (1) E.O. Extension for 12 months from the expiry of initial EO period of 18 months and (2) Waiver Of 6-Months Export Obligation Condition under Appendix 4J (Sl. No. 9) For Natural Rubber against Advance Authorization No. 0511020264 dated 04/08/2023.

Applicant Statement: Request For (1) E.O. Extension For 12 Months From The Expiry Of Initial EO Period Of 18 Months And (2) Waiver Of 6-Months Export Obligation Condition Under Appendix 4J (Sl. No. 9) For Natural Rubber. Here, we wish to inform that, we have already fulfilled approximately (In QTY Term 45%) and (In Value Term 86.92%) of our export obligation under Advance Authorization No.: 0511020264 dated 04.08.2023. However, We Could Not Meet Our Export Obligation Within The Initial Validity Period Of 18-Months and we also were not able to complete the Exports within The 6-Months Period Allowed After the import clearance, as required under the condition in Appendix 4J (Sl No. 09) for Natural Rubber due to Industry-Wide Disruptions Beyond Our Control Like: Low Demand In The International Market, Red Sea Crisis, Global Supply Chain Disruptions, Europeans Union Standards, Intense Market Competition and Industry Consolidation, Etc. Detailed Justification Outlining Challenges . Complete Application has been attached for your Consideration.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No.

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0511020264 dated 04.08.2023 for a further period of 12 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No. 09 M/s. Metro Tyres Limited, Ludhiana

F.No. HQRPRCAPPLY00000662AM26

Meeting No. 06AM26 held on 04.06.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization no. 0511014163 dated 08/08/2022, 0511020265 dated 04/08/2023, and 0511020472 dated 18/08/2023.

Applicant Statement: Request for waiver of the 6-months export obligation condition mentioned under appendix 4j (sl. 09) for natural rubber imported against advance Authorizations. Request to consider/regularize our exports made beyond the 6 months obligation period but exports made within 18 months from the date issuance of advance Authorization, due to industry-wide disruptions beyond our control like : low demand in the international market, red sea crisis, global supply chain disruptions, Europeans union standards, intense market competition and industry consolidation, etc. Detailed justification outlining challenges and completion of 100% export obligation within 18 months from the date of issuance of advance Authorization is attached for your kind consideration. Complete application has been attached for your consideration.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it noted that the firm has faced difficulty beyond their control. It decided to accede to the request and allowed relaxation of 4J condition for export within 6 months from the date of import against Advance Authorizations Nos. 0511014163 dated 08.08.2022, 0511020265 dated 04.08.2023, and 0511020472 dated 18.08.2023 with EOP of 18 months from the date of issuance of Advance Authorization only for regularization purpose subject to payment of composition fees as per Policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No. 10 M/s. Metro Tyres Limited, Ludhiana

F.No. HQRPRCAPPLY00000701AM26

Meeting No. 06AM26 held on 04.06.2025

Subject: Extension of EOP against Advance Authorization No. 0511014262 dated 12/08/2022, 0511014438 dated 24/08/2022, and 0511014557 dated 30/08/2022.

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Applicant Statement: Request for extension of Export Obligation Period, we wish to inform that, we have already obtained an extension of the Export Obligation Period of 12 months from your goodself (PRC Committee) Vide MEETING NO 30 AM24 DATED 23.02.2024 (CASE NO. 28). Under the mentioned Three (03) Advance Authorizations, one of the input mentioned in each Advance Authorization is Natural Rubber, which is covered under Appendix - 4J (SL. 09). However, we are unable to fulfill our Export Obligation even within the Extended Period, Due to following reasons: Disruptions Beyond Our Control Like: Low Demand in the International Market, Red Sea Crisis, Global Supply Chain Disruptions, Europeans Union Standards, Intense Market Competition And Industry Consolidation, Due to Large Number Of Open Advance Authorizations in Hand, Etc. Detailed Justification Outlining Challenges And Completion Is Attached For Your Kind Consideration. Complete application has been attached for your reference.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization Nos. 0511014262 dated 12.08.2022, 0511014438 dated 24.08.2022, and 0511014557 dated 30.08.2022 for a further period of 12 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No. 11 **M/s. Alkem Laboratories Limited,Mumbai**

F.No. HQRPRCAPPLY00000664AM26

Meeting No. 06AM26 held on 04.06.2025

Subject: Extension of EOP against Advance Authorization No. 0311018213 dated 20/10/2022.

Applicant's Statement: We are one of the pharmaceutical product manufacture exporters holding 4-Star Export House certificate, obtained advance license for import of raw material and imported under Normal condition. We have exported 92.35% in the initial validity & 6 months extended validity twice as per policy, due to production constraint we could not fulfilled the order in time, now we are in a position to export the goods, but the validity period of export obligation period is expired, so we required 6 months extension of EO period for completing the 100% export obligation. We are requested to kindly grant us 6-month EO extension to complete the exports as per our import made. Licence obtained on 20.10.2022 accordingly E.O. Is valid upto: 20.04.2024 and first 6 month extension granted upto: 20.10.2024 & second 6 month extension upto 20.04.2025 as per Normal condition. Now we required further 6 months i.e. Up to: 20.10.2025 to complete the full export obligation as import made.

Decision: The Committee examined the submission made by the applicant and

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discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311018213 dated 20.10.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.
(Action: Applicant/ RA Mumbai)

Case No. 12 M/s. Maxop Engineering Company Private Limited, Delhi

F.No. HQRPRCAPPLY00000665AM26

Meeting No. 06AM26 held on 04.06.2025

Subject: Extension of EOP against Advance Authorization No. 0511013208 dated 20/06/2022 and 0511014545 dated 01/09/2022.

Applicant Statement: Due to various developments in export market, so much time is spent on development of new parts for the foreign buyers. Therefore, we could not complete the EO within valid EOP, so you are requested to please extend the EOP by 1 year so that we can complete the EO.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511013208 dated 20.06.2022 and 0511014545 dated 01.09.2022 for a further period of 12 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.
(Action: Applicant/ CLA New Delhi)

Case No.13 M/s. Bharat Heavy Electricals Limited, Delhi

F.No. HQRPRCAPPLY00013366AM25

Meeting No.06AM26 held on 04.06.2025

Subject: Request for re- fixation of Average EO for Super- Heated Water Boilers (HS Code 84022000) for EPCG Authorization 0430012974 dt 04/10/2013.

Applicant Statement: Request for re-fixation of Average EO for Super-Heated Water Boilers (HS Code 84022000) in line with Export commodity data of Department of Commerce. We humbly request PRC to relax the condition of 5.17 (b) of HBP, and to communicate to RA Chennai for Re-fixation of Average EO for Super-Heated Water Boilers (HS Code 84022000) for EPCG Authorization 0430012974 dt 04.10.2013, as per para 5.17 (a) of HBP.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them.

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Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.14 M/s. B.P Wire Industry, UttarPradesh

F.No. HQRPRCAPPLY00000667AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Extension of EOP against Advance Authorization No. 0611001121 dated 02/02/2022 and 0611001117 dated 02/02/2022.

Applicant Statement: The extension is sought due to unforeseen and unavoidable circumstances that have hindered our ability to fulfill the export obligations within the originally stipulated time frame. The major activity of B.P. Wire Industry is Manufacturing, Sub-classified into Wholesale trade except of motor vehicles and motorcycles. we have a strong global presence and have been contributing significantly to the nation's foreign exchange earnings through. However, due to various factors such as cancellation of export orders, non-availability of containers, ongoing geopolitical instability in Europe and the Middle East, and the recent conflict between Iran and Israel, our logistics and commercial operations faced severe disruption. These challenges adversely affected the import and export activities under the said authorizations, resulting in a shortfall in fulfilling the prescribed obligations. We wish to highlight that the situation has now improved, and we have received confirmation from our buyers that they are willing to proceed with the balance quantity of the export items. Additionally, the required items for import are now available in the European market, which enables us to fulfill the remaining obligations. With due respect, we kindly request an extension of the export obligation period for the Advanced Authorization numbered 0611001121 Dated 02.02.2022 and 0611001117 Dated 02.02.2022. We are seeking an extension of 6 months from the date of endorsement to rectify the shortfall and ensure compliance with the obligations. This extension will allow us the necessary time to import the required materials and fulfill our commitments. It is with the utmost sincerity that we approach you to consider our request, given the extenuating circumstances that were beyond our control. We believe that an extension would not only benefit us in achieving our export targets but would also contribute positively to the overall trade relations. We truly appreciate your understanding and support in this matter. Your favourable consideration of our request would be highly valued and acknowledged by B.P. Wire Industries. We are ready and committed to ensuring that the remaining obligations are met within the extended period. Required for EO extension to fulfill EO from date of Endorsement as under: Sr. No. Authorization No. & Date Extension of EO Required 1 0611001121 Dated 02.02.2022 6 Months from date of Endorsement 2 0611001117 Dated 02.02.2022 6 Months from date of Endorsement We respectfully request the Policy Relaxation Committee (PRC) to kindly consider granting an extension of the export obligation period for the aforesaid Advanced Authorizations, thereby enabling us to fulfill the remaining shortfall in both exports and imports. For this kind of act, we will be highly obliged.

Sanjay

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization Nos. 0611001121 dated 02.02.2022 and 0611001117 dated 02.02.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.
(Action: Applicant/ RA Kanpur)

Case No.15 M/s. Flatirons Solutions India Private Limited,Chennai

F.No. HQRPRCAPPLY00000669AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Required clarification on requirement of SCOMET License.

Applicant Statement: We are in the process of planning a transition of certain service operations from the USA and the UK to India, primarily to achieve cost efficiencies. These operations are purely service-based and do not involve any commercial transaction or export of physical goods. To proceed appropriately, we seek your clarification on whether the nature of our services would fall under the SCOMET (Special Chemicals, Organisms, Materials, Equipment and Technologies) category, and if so, whether a SCOMET license would be required for providing such services from India. We had previously submitted this query to the SCOMET division by filling out the ANF-2F form (Application Form for Seeking Clarifications on Foreign Trade Policy), followed by a couple of reminder emails. However, we have not received any response till date. In light of this, we are approaching the PRC through this application to request your assistance in obtaining a clarification. We appreciate your attention to this matter and provide us the clarification in this regard.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and decided to refer the issue to SCOMET Division.

(Action: Applicant/ SCOMET Division)

Case No. 16 M/s. S K Exports, Kanpur

F.No. HQRPRCAPPLY00000672AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Extension of EOP against Advance Authorization No. 0611001375 dated 27/05/2022.

Applicant Statement: Due to the slow demand for our products in the foreign

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market and the sluggish international economy, we were unable to fulfill the export obligation within the initial and extended EOP periods. The demand was particularly low, and our buyer was not in a position to place further orders. However, we are pleased to inform you that our buyer has now placed additional orders, and we will complete the balance export during the extended period with the orders currently in hand.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0611001375 dated 27.05.2022 for a further period till 26.05.2026 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kanpur)

Case No. 17 M/s. Radiaant Expovision Private Limited, UttarPradesh

F.No. HQRPRCAPPLY00000673AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Revalidation of Advance Authorization No. 0511014638 dated 05/09/2022.

Applicant Statement: Due to an oversight in processing some of our earlier consignments, the applicable ADD was inadvertently not debited in the BE's against these authorizations. Request your kind consideration and approval for the revalidation of the above-mentioned Advance Authorizations for a period of three months from the date of endorsement. This will enable us to complete the necessary formalities and ensure full regulatory compliance

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek a report from Customs, JNCH.

(Action: Applicant/ Customs, JNCH)

Case No.18 M/s. Radiaant Expovision Private Limited, UttarPradesh

F.No. HQRPRCAPPLY00000674AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Revalidation of Advance Authorization N o . 0511014617 dated 02/09/2022.

Applicant Statement Due to an oversight in processing some of our earlier consignments, the applicable ADD was inadvertently not debited in the BE's against these authorizations. Request your kind consideration and approval for the revalidation of the above-mentioned Advance Authorizations for a period of three months from the date of endorsement. This will enable us to complete the

Sanjay

necessary formalities and ensure full regulatory compliance.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek a report from Customs, JNCH.

(Action: Applicant/ Customs, JNCH)

Case No. 19 M/s. NSB Technologies, Bengaluru.

F.No. HQRPRCAPPLY00000679AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Request for Fixation of Norms with NC 5and to set aside Order-in-Appeal against Advance Authorization No. 0710106576 dated 27/08/2014.

Applicant Statement We refer to the above and wish to bring it to your kind attention that the said Advance Authorization was awarded for us on 27.08.2014 under No-Norms Self Declaration Scheme, for import of 39960 Meters of Nylon Fabric 210D PU Coated Water Resistant for the purpose of converting the said Raw-Material into Seat Covers SAS (1 No. is equal to 1.24 Meters) with the total Export Quantity fixed for 32333 numbers of the said Export Product. On getting the said Advance Authorization, we have imported 28941 Meters of the cited import ingredient on various dates and completed Export Obligation in total as against the import item as stipulated by the Authorization Issuing Authority, RA, O/o. The JDGFT, Bangalore. The Export Proceeds against the exports affected have been realized on time. The E-BRCs evidencing receipt of payment from the overseas clientele could not be generated by our Bankers due to technical snarls from their side. The delay in getting EBRCs from our Bankers led us to submit proof of documents with the concerned authority for closure of this authorization beyond permissible time. We have applied for closure of this authorization with the concerned authority in the month of November 2021 due to exorbitant delay in getting EBRCs from our Bankers. Upon submission of requisite documents with the concerned RA, O/o. The JDGFT, Bangalore, we have been asked to submit our reply for some of the queries raised by them which has been answered well on time with them. Our replies for the Deficiencies raised by the RA have been considered positively by them except fixation of norms for our firm. Even-so, we have preferred this authorization under No-Norms Self Declaration Scheme, we were not aware of the fact that separate application had to be preferred with the Norms Committee with all necessary inputs for fixation of Norms for the above referred import Product. We came to know about this fact only after the Deficiency raised by the RA in the year February 2022 on this respect. No sooner we came to know about this, we have approached the Norms Committee in the year April 2022 for fixation of norms for the cited import item. Our request for fixation of Norms for the said import item was not accorded by the Norms Committee (NC) due to slight variation in quantity consumption. The NC's deficiency was replied by us by providing justifications in the year November 2022. When these communications are under way, the concerned RA initiated the process of issuing Order-in-Original

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for delayed submission of Proof of Documents evidencing exports made against the said authorization. The Order-in-Original was replied by us under Order-in-Appeal with the ZADGFT, Chennai with proper justification by us which has not been considered by them being time barred reply from our side. At this juncture, we pray your good-selves to accord your consent by giving us an opportunity to consider our request to direct The Norms Committee (NC) 5 to consider our case on the merits of the case by allowing genuine wastage as per the calculations submitted by us with them. We do also request your good-selves to set aside the Order-in-Appeal issued by the ZADGFT, Chennai for the said authorization and direct them to consider our case on the merits of the case for necessary closure of this authorization. These prayers are being put forth by us at your good-selves due to the facts that we have fulfilled 100% Export Obligation against this authorization and realized Foreign Exchange for the exports effected in full well on time.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and decided to refer to ECA Division.

(Action: Applicant/ ECA Division)

Case No. 20 M/s. ITC Limited, Kolkata

F.No. HQRPRCAPPLY00077897AM21

Meeting No.06AM26 held on 04.06.2025

Subject: Request for revalidation of Post Export EPCG Licenses No.0730012863 dated 08.11.2013 and 0730012864 dated 08.11.2013 - account expiry of licenses post pendency of registration with Customs, Delhi.

Applicant Statement: Saharanpur unit had imported machines under Post Export EPCG Scheme (Notification No. 023/2013 dated 18/04/2013) by paying full customs duty. Manual Bill of entry was filed since there was no provision in the EDI system. Post fulfillment of export obligation, DGFT Bangalore issued duty scrips under para 5.12 of the FTP2015-20. The scrips were submitted to Delhi Customs in December,2018 for registration. Customs refused to process the application mentioning absence of provision to manually register the scrips and secondly that the amendment sheet (scrip) mentioned that 'the scrip is not for imports'. Several meetings were held and following explained: a. 'Not for imports' Term is used for initial authorization received for import as per para 5.28 of Handbook of Procedure, but not for scrips received post fulfillment of export obligation. b. Scrips are to be manually registered as done at other ports in India. However, inspite of repeated requests, no action was taken. Only in December, 2019 the Customs Delhi sought clarification from DGFT Bangalore on whether the licenses could be used for imports and to verify their genuineness, to which the latter replied favorably. However, till then, the licenses valuing Rs.74 Lakhs had already expired. Detailed covering letter dated 07.01.21 attached.

Comments of EPCG Section were also seen.

Sanjay

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed revalidation of duty credit scrip issued against Post Export EPCG Authorization No. 0730012863 dated 08.11.2013 and 0730012864 dated 08.11.2013 for a further period of 12 months from the date of endorsement. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No. 21 M/s. Shree Fashions, Maharashtra

F.No. HQRPRCAPPLY00000623AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330039804 dated 22/09/2014.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.63) wherein Committee rejects the case.

Applicant Statement: Our case was considered in meeting no.28 dt.18.03.2025, but rejected our request for grant of 1 year of EOP extension because our reason are not enough to grant us necessary EOP extension We are once again enclosing herewith copy of the above licence and request you to extend 1st block of 4 years by condoning the delay in approaching you in your office for extension for which we are enclosing herewith 2% composition fees on duty saved amount equal to unfulfilled portion of EO of the 1st block of 4 years for the above EPCG licence. Calculation of 1st block extension:- Duty Saved Utilized value = Rs. 13,33,701.00 50% of Duty Saved Utilized value = Rs. 6,66, 850.50 2% of Rs. 6,66,850.50 = Rs. 13,337.01 We shall pay E-Challan of Rs. 13,337.01 as 2% composition fees for 1st block extension. We shall pay E-Challan of Rs. 15,000/- (E-CHALLAN ENCLSOED) for One time condonation of time period in respect of obtaining block-wise extension in Export Obligation period under EPCG Scheme as per P.N 35/2015-20. Our request: With reference to the above, we would like to inform you that we have imported 12 brand new weaving looms vide the EPCG licence from Additional DGFT, Mumbai. The said license was valid till 22.09.2020. We imported the capital goods under EPCG on 05.11.2014 considering very good export market. It took us some months to install the machinery and make it ready to weave. It took some more months to create perfect sample to the satisfaction of our overseas buyers, which were to be exported through a 3rd party exporter. The samples were accepted and we were about to manufacture on a large scale when lightning struck the market in the form of demonetization. The markets came to a standstill. It took a few months for the market to revive. During this time all our export orders were cancelled. We started to sell in the local market praying for the export markets to revive. The markets were just limping back when again the markets were upset by imposition of GST on 01.07.2017. This impacts of GST

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shutdown the markets for about 6 months with the traders protesting throughout India. This time gap of revival and up-setting of markets starting from 2016 to 2022 due to various reasons like demonetization, GST and then Covid and imposition of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1year from the date of endorsement of EOP extension.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330039804 dated 22.09.2014 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No. 22 M/s. M R Fashion, Surat

F.No. HQRPRCAPPLY00000064AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230016963 dated 04/06/2015.

Applicant Statement: We are unable to do export in given time period due to some financial reason, now we want to complete our export obligation, so please allow us to do further export. So please approved our PRC application because till date our export obligation pending we will take extension as per committee guidance and complete our EODC & export obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230016963 dated 04.06.2015 for a further period upto 01.04.2026 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No. 23 M/s. Dhwani Polyprints Private Limited, Mumbai

F.No. HQRPRCAPPLY00000680AM26

Meeting No.06AM26 held on 04.06.2025

Sanjay

Subject: Request for Second Revalidation o f Advance Authorization No. 0311006664 dated 03.09.2021.

This is a review case of PRC Meeting No.01AM25 held on 04.04.2025 (Case No.33) wherein Committee rejects the case.

Applicant Statement: We refer to the minutes of the PRC Meeting No. 01/AM25, wherein it was observed that: 'The committee noted that the applicant has not submitted any cogent reason/justification in support of genuine hardship faced by them.' In this regard, we wish to bring to your kind attention the technical constraints that prevented us from filing our revalidation application online. Reasons for Delay in Applying for Revalidation: 1. The said Advance License was redeemed by RA, DGFT Mumbai, and thus, it is reflected as "Closed" on the DGFT portal. 2. Due to this status, the license does not appear in the list of licenses eligible for revalidation in the online module. 3. We attempted to submit a manual application at the RA DGFT Mumbai office, but it was not accepted. The inability to proceed was solely due to EDI system limitations, which were entirely beyond our control. As a result, we were compelled to approach the PRC for resolution. Enclosures for Your Reference: 1. Copy of the Advance License 2. Copy of the EODC Letter 3. Reference of a similar case that was positively considered 4. Copy of the PRC decision. We humbly request the Policy Relaxation Committee to kindly reconsider our case for revalidation for a period of six months from the date of endorsement, as the delay was caused by technical issues outside our control. We sincerely appreciate your time and consideration and look forward to a favorable resolution.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 24 M/s. Dhwani Polyprints Private Limited, Mumbai

F.No. HQRPRCAPPLY00000687AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Request for Second Revalidation o f Advance Authorization No. 0311013644 dated 05.04.2022.

This is a review case of PRC Meeting No.01AM25 held on 04.04.2025 (Case No.31) wherein Committee rejects the case.

Applicant Statement: We refer to the minutes of the PRC Meeting No. 01/AM25, wherein it was observed that: 'The committee noted that the applicant has not

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submitted any cogent reason/justification in support of genuine hardship faced by them.' In this regard, we wish to bring to your kind attention the technical constraints that prevented us from filing our revalidation application online. Reasons for Delay in Applying for Revalidation: 1. The said Advance License was redeemed by RA, DGFT Mumbai, and thus, it is reflected as "Closed" on the DGFT portal. 2. Due to this status, the license does not appear in the list of licenses eligible for revalidation in the online module. 3. We attempted to submit a manual application at the RA DGFT Mumbai office, but it was not accepted. The inability to proceed was solely due to EDI system limitations, which were entirely beyond our control. As a result, we were compelled to approach the PRC for resolution. Enclosures for Your Reference: 1. Copy of the Advance License 2. Copy of the EODC Letter 3. Reference of a similar case that was positively considered 4. Copy of the PRC decision We humbly request the Policy Relaxation Committee to kindly reconsider our case for revalidation for a period of six months from the date of endorsement, as the delay was caused by technical issues outside our control. We sincerely appreciate your time and consideration and look forward to a favorable resolution.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.25 M/s. Dhwani Polyprints Private Limited, Mumbai

F.No. HQRPRCAPPLY00000689AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Request for Second Revalidation of Advance Authorization No. 0311007799 dated 21/10/2021.

This is a review case of PRC Meeting No.01AM25 held on 04.04.2025 (Case No.32) wherein Committee rejects the case.

Applicant Statement: We refer to the minutes of the PRC Meeting No. 01/AM25, wherein it was observed that: 'The committee noted that the applicant has not submitted any cogent reason/justification in support of genuine hardship faced by them.' In this regard, we wish to bring to your kind attention the technical constraints that prevented us from filing our revalidation application online. Reasons for Delay in Applying for Revalidation: 1. The said Advance License was redeemed by RA, DGFT Mumbai, and thus, it is reflected as "Closed" on the DGFT portal. 2. Due to this status, the license does not appear in the list of licenses eligible for revalidation in the online module. 3. We attempted to submit a manual application at the RA DGFT Mumbai office, but it was not accepted. The inability to proceed was solely due to EDI system limitations, which were entirely beyond our control. As a result, we were compelled to approach the PRC for resolution.

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Enclosures for Your Reference: 1. Copy of the Advance License 2. Copy of the EODC Letter 3. Reference of a similar case that was positively considered 4. Copy of the PRC decision We humbly request the Policy Relaxation Committee to kindly reconsider our case for revalidation for a period of six months from the date of endorsement, as the delay was caused by technical issues outside our control. We sincerely appreciate your time and consideration and look forward to a favorable resolution.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.26 M/s. Dhwani Polyprints Private Limited, Mumbai

F.No. HQRPRCAPPLY00000690AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Request for Second Revalidation of Advance Authorization No. 0311009603 dated 17/12/2021.

This is a review case of PRC Meeting No.01AM25 held on 04.04.2025 (Case No.34) wherein Committee rejects the case.

Applicant Statement: We refer to the minutes of the PRC Meeting No. 01/AM25, wherein it was observed that: 'The committee noted that the applicant has not submitted any cogent reason/justification in support of genuine hardship faced by them.' In this regard, we wish to bring to your kind attention the technical constraints that prevented us from filing our revalidation application online. Reasons for Delay in Applying for Revalidation: 1. The said Advance License was redeemed by RA, DGFT Mumbai, and thus, it is reflected as "Closed" on the DGFT portal. 2. Due to this status, the license does not appear in the list of licenses eligible for revalidation in the online module. 3. We attempted to submit a manual application at the RA DGFT Mumbai office, but it was not accepted. The inability to proceed was solely due to EDI system limitations, which were entirely beyond our control. As a result, we were compelled to approach the PRC for resolution. Enclosures for Your Reference: 1. Copy of the Advance License 2. Copy of the EODC Letter 3. Reference of a similar case that was positively considered 4. Copy of the PRC decision. We humbly request the Policy Relaxation Committee to kindly reconsider our case for revalidation for a period of six months from the date of endorsement, as the delay was caused by technical issues outside our control. We sincerely appreciate your time and consideration and look forward to a favorable resolution.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them.

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Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.27 M/s. Dhwani Polyprints Private Limited, Mumbai

F.No. HQRPRCAPPLY00000691AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Request for Second Revalidation of Advance Authorization No. 0311010679 dated 19.01.2022.

This is a review case of PRC Meeting No.01AM25 held on 04.04.2025 (Case No.30) wherein Committee rejects the case.

Applicant Statement: We refer to the minutes of the PRC Meeting No. 01/AM25, wherein it was observed that: The committee noted that the applicant has not submitted any cogent reason/justification in support of genuine hardship faced by them.? In this regard, we wish to bring tc your kind attention the technical constraints that prevented us from filing our revalidation application online. Reasons for Delay in Applying for Revalidation: 1. The said Advance License was redeemed by RA, DGFT Mumbai, and thus, it is reflected as "Closed" on the DGFT portal. 2. Due to this status, the license does not appear in the list of licenses eligible for revalidation in the online module. 3. We attempted to submit a manual application at the RA DGFT Mumbai office, but it was not accepted. The inability to proceed was solely due to EDI system limitations, which were entirely beyond our control. As a result, we were compelled to approach the PRC for resolution. Enclosures for Your Reference: 1. Copy of the Advance License 2. Copy of the EODC Letter 3. Reference of a similar case that was positively considered 4. Copy of the PRC decision We humbly request the Policy Relaxation Committee to kindly reconsider our case for revalidation for a period of six months from the date of endorsement, as the delay was caused by technical issues outside our control. We sincerely appreciate your time and consideration and look forward to a favorable resolution.

<u>Decision</u>: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 28 M/s. Pinkerton Corporate Risk Management India Pvt. Ltd, Delhi

F.No. HQRPRCAPPLY00000681AM26

Sanjay

Meeting No.06AM26 held on 04.06.2025

Subject: Request for revival/re-opening of our SEIS application for grant of Authorization under Service Exports from India Scheme (SEIS) Scrip No. RA DELHI File No. 05/21/094/80932/AM18 dt. 29.03.2018

Applicant Statement: Request for revival/re-opening of our SEIS application for grant of Authorization under Service Exports from India Scheme (SEIS) for services rendered during 01.04.2016 to 31.03.2017 - Displaying the Case is rejected on DGFT B.O. Portal which rejection is solely due to lack of knowledge to us that the IEC obtained after export of services. Appeal could not be made to RA DELHI due to lack of knowledge. REF: RA DELHI File No. 05/21/094/80932/AM18 dt. 29.03.2018 Respected Sir, We request you that we are M/s. PINKERTON CORPORATE RISK MANAGEMENT INDIA PRIVATE LIMITED having Registered office at S-327, GREATER KAILASH - II, NEW DELHI, SOUTH DELHI, DELHI, 110048 and IEC No. 0516519255 dt. 20.03.2017. With regard to above, we inform you that we filed our above SEIS application with RA Delhi vide RA Delhi File No. 05/21/094/80932/AM18 dt. 29.03.2018 for issuance of SEIS authorization for value Rs. 2515834.11 under SEIS Scheme against services rendered by us to our foreign clients during FY 2015-16 against which SEIS scrip so far is not issued to us and the case is rejected. We request you that we rendered the export services during 2015-16 without obtaining IEC before effecting the service exports due to lack of knowledge to us about the same and neither anyone asked us for the IEC requirement at the time of effecting the service exports. At the time of our filing the above SEIS application for the services rendered by us, we were informed by RA Delhi about submission of IEC copy along with the SEIS application. Therefore, we applied and obtained the IEC from RA Delhi vide No. 0516519255 dt. 20.03.2017 and submitted it to RA Delhi along with the application. Subsequent to filing of our above SEIS application the same is rejected which is displaying on DGFT B.O. Portal after issuance of RA Delhi letter No. 14138018 dt. 28.05.2018, copy enclosed herewith on the grounds that "Case is not eligible for SEIS benefit in terms of para 3.08 (f) of FTP 2015-2020" i.e. since the active IEC was not available at the time of effecting the service exports which as requested above, due to lack of knowledge to us, could not be obtained by us as it is not always mandatory at the time of effecting the service exports and neither we were asked for the same by anyone at the time of effecting the service exports. We are enclosing herewith the following documents for your reference and needful please. 1. Copy of IEC dt. 20.03.2017 2. Copy of rejection letter 3. Copy of Online ANF 3B SEIS application Sir, we would like to mention here that recently some similar cases have been considered by the concerned authorities/office of DGFT and the exporters have been granted the SEIS authorizations against their already submitted such SEIS applications on DGFT Portal for such similar cases where the exporters obtained the IEC after effecting the service exports. We, therefore in the light of above request your good-self to kindly condone the lapse of our obtaining the IEC after affecting the service exports. Since we have met with all other obligations required for issuance of SEIS authorization, please accord your approval to issue us the SEIS authorization against our above SEIS application and please issue orders to the concerned in RA Delhi to enable him re-open our above SEIS application and process the same for issuance of the SEIS authorization and oblige. Your help to

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issue us the SEIS authorization as requested above is solicited please for which kindness we shall be highly thankful.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 29 M/s. Pinkerton Corporate Risk Management India Pvt. Ltd, Delhi

F.No. HQRPRCAPPLY00000682AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Request for revival/re-opening of our SEIS application for grant of Authorization under Service Exports from India Scheme (SEIS) Scrip No. RA DELHI File No. 05/21/094/80415/AM17 dt. 30.03.2017.

Applicant Statement: Request for revival/re-opening of our SEIS application for grant of Authorization under Service Exports from India Scheme (SEIS) for services rendered during 01.04.2015 to 31.03.2016 - Displaying the Case is rejected on DGFT B.O. Portal which rejection is solely due to lack of knowledge to us that the IEC obtained after export of services. Appeal could not be made to RA DELHI due to lack of knowledge. REF: RA DELHI File No. 05/21/094/80415/AM17 dt. 30.03.2017 Respected Sir, We request you that we are M/s. PINKERTON CORPORATE RISK MANAGEMENT INDIA PRIVATE LIMITED having Registered office at S-327, GREATER KAILASH - II, NEW DELHI, SOUTH DELHI, DELHI, 110048 and IEC No. 0516519255 dt. 20.03.2017. With regard to above, we inform you that we filed our above SEIS application with RA Delhi vide RA Delhi File No. 05/21/094/80415/AM17 dt. 30.03.2017 for issuance of SEIS authorization for value Rs. 2407270.25 under SEIS Scheme against services rendered by us to our foreign clients during FY 2015-16 against which SEIS scrip so far is not issued to us and the case is rejected. We request you that we rendered the export services during 2015-16 without obtaining IEC before effecting the service exports due to lack of knowledge to us about the same and neither anyone asked us for the IEC requirement at the time of effecting the service exports. At the time of our filing the above SEIS application for the services rendered by us, we were informed by RA Delhi about submission of IEC copy along with the SEIS application. Therefore, we applied and obtained the IEC from RA Delhi vide No. 0516519255 dt. 20.03.2017 and submitted it to RA Delhi along with the application. Subsequent to filing of the above SEIS application the same is rejected vide rejection letter No. 10245517 dt. 16.06.2014, copy enclosed herewith on the grounds that "Case is not eligible for SEIS benefit in terms of para 3.08 (f) of FTP 2015-2020" i.e. since the active IEC was not available at the time of effecting the service exports which as requested above, due to lack of knowledge to us, could not be obtained by us as it is not

Sanjay

always mandatory at the time of effecting the service exports and neither we were asked for the same by anyone at the time of effecting the service exports. We are enclosing herewith the following documents for your reference and needful please. 1. Copy of IEC dt. 20.03.2017 2. Copy of rejection letter 3. Copy of Online ANF 3B SEIS application Sir, we would like to mention here that recently some similar cases have been considered by the concerned authorities/office of DGFT and the exporters have been granted the SEIS authorizations against their already submitted such SEIS applications on DGFT Portal for such similar cases where the exporters obtained the IEC after effecting the service exports. We, therefore in the light of above request your good-self to kindly condone the lapse of our obtaining the IEC after effecting the service exports. Since we have met with all other obligations required for issuance of SEIS authorization, please accord your approval to issue us the SEIS authorization against our above SEIS application and please issue orders to the concerned in RA Delhi to enable him re-open our above SEIS application and process the same for issuance of the SEIS authorization and oblige. Your help to issue us the SEIS authorization as requested above is solicited please for which kindness we shall be highly thankful.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 30 M/s. Maharashtra Seamless Limited, Gurugram

F.No. HQRPRCAPPLY00000685AM26
Meeting No.06AM26 held on 04.06.2025

Subject: Extension of EOP against Advance Authorization No. 0511016209 dated 06/12/2022.

Applicant Statement: We, M/s. Maharashtra Seamless Ltd., is flagship company of D.P Jindal Group of companies which is in existence since its establishment in 1988 and is a market leader (both in capacity and product range) in Seamless Steel Line Pipe / Seamless Steel Casing and Tubing / Black Pipe / ERW Steel Casing and OCTG (Oil & Country Tubular Goods). MSL has been exporting its products to almost every nook & corner of the globe since last 30 years with annual exports touching around 100,000 MT / USD 100Million. We have contributed significantly to the national economy, and have always strived to uphold the highest standards of compliance with all relevant regulations and laws. We would like to bring to your kind attention that our Export Obligation remains pending for fulfillment against the Imports made under Advance Authorizations as mentioned below, for the export of SEAMLESS STEEL CASING AND TUBING. Despite availing the Export Period Extension as provided under the Foreign Trade Policy and Procedures, we are still facing challenges in meeting the export

Sanjay

obligation. REASON FOR NOT FULFILL THE EXPORT OBLIGATION: Due to unforeseen market conditions, we are facing difficulties in completing the required exports obligation within the stipulated obligation period. The main points as mentioned below: 1. Despite our best efforts, The global market slowdown in the steel industry has significantly impacted our export performance, as reduced demand from key international markets has resulted in a decline in both volume & sustainable export sales prices, 2. The USA, was a major consumer of ?Seamless Steel Casing & Tubing? from India; however, due to the imposition of ?Section 232 tariff on India,? from 2018 onwards implying 25% duty on Indian products have put us in a great price disadvantage position as compared to other countries having no section 232 on their products., 3. There has been very weak demand for OCTG products over the last two years. 4. Moreover, Russia ? Ukraine war for last 3 years have disturbed the World Geo political situation to a great extent. 5. The Russia-Ukraine war has disrupted India's steel pipe exports, with supply chain issues, rising raw material costs, and international sanctions on Russia further complicating trade flows and market access. All these factors coupled together have resulted in our lower export volumes in last few years especially which is no match our performance of earlier Years. Due to lower sales volumes, the major affected product is Seamless Steel Casing & Tubing. If need, we can always present our data to prove our point. REQUEST : In light of the above circumstances, we kindly request your esteemed office to grant us a special extension of the export obligation period under the aforementioned authorizations. This extension will provide us with the additional time needed to fulfill our obligations, enabling us to meet our export targets without facing financial or operational setbacks, and continue contributing to India's export growth. We assure you of our commitment to completing the export obligations at the earliest and adhering to all prescribed norms and conditions. We would be grateful for your kind consideration and approval of this request. We look forward to your continued support and hope the government will assist us during this challenging time by granting a one-year extension to fulfill the Export Obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511016209 dated 06.12.2022 for a further period of 12 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No. 31 M/s. Alchemie Finechem Private Limited, Mumbai

F.No. HQRPRCAPPLY00000688AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization

Sanjay

No. 0311020725 dated 16/01/2023.

Applicant Statement: We clarify as under: 1.Due to crises of import item phthalic anhydride we couldn't complete the import. Hence we request you to kindly Grant us further 6 months to complete the import balance qty 288 MT PHTHALIC ANHYDRIDE. 2. We have completed the export obligation in full qty and there is also recd the realization in foreign currency of all the foreign bills/foreign remittance. Hence we request you to please do the needful. We are expecting the cargo on dtd 22.05.2025 at JNPT.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 32 M/s. Armor Plast Private Limited, Bangalore

F.No. HQRPRCAPPLY00000692AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0711000668 dated 12/03/2021, 0711001163 dated 24/05/2021 and 0711002698 dated 21/12/2021.

Applicant Statement: We are manufacturer exporter of Article of Plastics and Articles Made of Stainless Steel. For which we have obtained advance authorization Nos. 0711000668 Date 12/03/2021, 0711001163 Date 24/05/2021 and 0711002698 Date 21/12/2021. Our request to PRC is based on our genuine hardships faced by us during Covid period such as lack of communication with DGFT HQ in respect of norms fixation which resulted in rejection our cases. During the Covid period. We could nor communicate or speak to concerned officer at DGFT HQ. Most of our staff who were handling DGFT matters had left our company and we had no regular Information on Advance Authorization matters. After covid period, we had streamlined our operations however due to frequent modifications of the portal and technical issues; it took considerable time for us to familiarize with portal. We did not know the rejection of our cases since we did not had day to day access to Norms Module. When we approached JDFT for EODC, we were told that our cases have been rejected. The reason for rejection of Norms application is only due to non-reply of deficiency letter on time but not for any other reason. Now as we have streamlined/ rearranged our activities and put DGFT matters under separate head, we are in a position to reply satisfactorily the deficiencies raised by Norms Committee. Since the DGFT portal is not allowing us to re-open the norms application beyond 12 months of Mom Published date. We pray before the chairman of the norms committee and respective members to acknowledge our submission and waive the procedural requirement Towards Re-

Sanjay

Opening of Norms Application beyond 12 Months from MOM Published date as per HBP grant us the approval. We have completed the export obligation. However, since the norms is rejected. We are unable to submit the EODC Application.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No. 33 M/s. Global Seamless Tubes & Pipes Pvt. Ltd, Kolkata

F.No. HQRPRCAPPLY00000693AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Closure of Authorizations against Advance Authorization No. 0211004702 dated 05/07/2023.

Applicant Statement: We most respectfully submit herewith that M/s. GLOBAL SEAMLESS TUBES & PIPES PVT LTD Advance Authorization no. 0211004702 Dated 05/07/2023 issued by RA Kolkata under No Norms / Self Declaration of Engineering Product. After issuance of authorization we have completed both Import & Export prior to fixation of Norms, as we have order in hand for the item of export and have to complete the same within timeframe as per our buyer contract / request. The last of import is 09.09.2023 and last date of export is 29.12.2023 2. But Norms has been fixed/ratified by Norms Committee-II vide MEETING No. NC/2/MEET/Dec/202324/17, dt.03/01/2024, Case No.1/NC/2/MEET/Dec/202324/17 and the same has been digitally signed on dt. 18/01/2024 (copy attached). However our Norms have been fixed with certain conditions as given below: - i. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. ii. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. iii. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. iv. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly 3. As the Import & Export were already completed before the fixation of Norms by Norms committee it is not possible to impose said condition as above, we are unaware of the above conditions. We have already submitted the AA for EODC / Redemption under File No. 02AE04001115AM25 to RA Kolkata but RA Kolkata has issued deficiency for the same and requested to approach for relaxation of above conditions (Copy attached). 4. In view of above circumstances, Policy Relaxation Committee is requested to condone the condition imposed by Norms Committee for closure/redemption purpose.

Sanjay

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the Norms Committee-2 for examination & resolution.

(Action: Applicant/ Norms Committee-2)

Case No. 34 M/s. Shree Pragya Flexifilm Industries, Vadodara

F.No. HQRPRCAPPLY00000695AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 3411005133 dated 09/07/2024 and 3411005639 dated 06/11/2024.

Applicant Statement: We have applied Advance Authorization No: 3411005133 for Al Foil without QCO Order in which we have exported Qty. In addition, for import we have applied Advance Authorization No: 3411005639 with QCO order where all export is pending and we have imported Al Foil. Please allow to club both this license with QCO and without QCO Order. Request to please note we have imported same grade of Aluminium Foil.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 35 M/s. TMV Natural Oils and Extracts Private Limited, Kerala

F.No. HQRPRCAPPLY00000696AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Request to allow/permit us to account Shipping Bill from one scheme to another of Export Promotion Schemes from Duty Drawback (DBK) to Advance Authorization against Advance Authorization No. 1011002321 dated 01/03/2024.

Applicant Statement: The first export of 700 Kgs. (SB No. 3258437 dated 16-08-2024) were under Duty Drawback (DBK) scheme, which we realized later on, in January 2025 (02-01-2025), subsequently, we have regularized the Duty Drawback (DBK) received against this SB No. 3258437 dt. 16-08-2024, vide Challans No. CM-388 dated 28-03-2025 DBK amount Rs. 7053/- & CM-389 dated 28-03-2025 interest amount Rs. 747/-, thus, total Rs. 7800/- (seven thousand eight hundred only. Since we had already consumed the entire quantity of 40,000 Kgs. import duty free input (Turmeric Whole) for manufacture and export of 1050 Kgs. export product Curcumin Extract 95%? (1) 700 Kgs. SB No. 3258437 dt. 16-08-2024

Sanjay

wrongly under DBK Scheme instead of AA, but now regularized the received DBK on 28-03-2025 as stated above, and (2) 350 Kgs. SB No. 8077176 dated 11-02-2025 correctly under AA No. 1011002321 dated 01-03-2024, we don't have any quantity of import input imported under this AA in our stock.

<u>Decision</u>: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 36 M/s. ATC Tires AP Private Limited, Mumbai

F.No. HQRPRCAPPLY00000702AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Request for Consider of EOP Extension in terms of Appendix 4J item i.e. Natural Rubber against Advance Authorization in PRC against Advance Authorization No. 2611001458 dated 16/05/2024.

Applicant Statement: We were unable to fulfill the Export Obligation in stipulated period of time due to Market demand reduced in the European market and changes in the duty structure of the US market after the latest elections. We have exported 56% of Export Obligation and EOP extension is requested to complete balance 44% export obligation.

<u>Decision</u>: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 2611001458 dated 16.05.2024 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Vishakhapatnam)

Case No. 37 M/s. GSTP (HFS) Private Limited, Kolkata

F.No. HQRPRCAPPLY00000700AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Extension of EOP against Advance Authorization No. 0211003072 dated 20/09/2022.

Applicant Statement: With reference to Advance Authorization No. 0211003072

Sanjay

Dt 20.09.2022 we wish to inform you that we have fulfilled the export obligation of 60.00 % For the balance export quantities, the demand was postponed by our customer; hence we could not fulfill the export obligation within the validity. Some orders were also cancelled. Currently we have obtained the valid export orders against which we can fulfill the export obligation; hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from the date of endorsement.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0211003072 dated 20.09.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kolkata)

Case No.38 M/s. U K Monu Timbers, Karnataka

F.No. HQRPRCAPPLY00000703AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Extension of EOP against Advance Authorization No. 0710110420 dated 16/09/2016.

Applicant Statement: This is to inform you that M/s. U.K. Monu Timbers, Branch: Kanachur Cashews, situated at S-148/5, Kotekar Village, University Road, Deralakatte-575018, has filed a request on dt. 23.06.2020 for relaxation of policycondition in respect of Advance Authorization No.0710110420 dated 16.09.2016 and the matter was considered before the committee meeting on dt. 25.03.2025 and 02.04.2025 and passed the order/minutes to allow accounting of unutilized DFIA shipping bills for fulfillment of EO of Advance Authorization No.0710110420 dated 16.09.2016. Whereas the said DFIA shipping bill Nos. 7463373/09.10.2019, 7709305/19.10.2019, 7884012/26.10.2019, 8453785/21.11.2019, 8593181/29.11.2019, 8748729/5.12.2019, 8940832/13.12.2019, 9176824/24.12.2019, 9260715/27.12.2019, 1215524/0602.2020, 1341448/12.02.2020, 1997211/09.03.2020, 2062499/12.03.2020, 3815683/15.07.2020, 4666671/24.08.2020 are exported beyond EO period. So, we hereby request you to kindly extend the Advance Authorization time limit till 31.08.2020 and we are ready to pay the composition fee for the extended period.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to PC-4 for comments.

(Action: Applicant/ Policy-4)

Sanjay

Case No.39 M/s. Atithya Inn Private Limited, Ahmedabad

F.No. HQREPCGPRAPP00000630AM26

Meeting No.06AM26 held on 04.06.2025

Subject: E O Extension for 2 Years after Covid 19 Extension against EPCG Authorization No. 0330034315 dated 21/11/2012.

Applicant Statement: We would like to inform your office that, we are 5 star hotel & had taken around 44 EPCG licenses for our hotel requirements & out of this 44 license we redeemed 43 licenses at RA, Mumbai. This License was pending due to Covid-19 period in between & low business, less presence of foreigners, which affected our foreign tourist business compared to our expectation or budgeted, so therefore we cannot complete our Export Obligation within the time & we received the covid-19 E O extension letter, so therefore we request your office to please give us a 2 year E O extension after the covid-19 period extension. We have already completed the EO for this license considering the extension which we are asking for, so once your office grant us the extension we will be able to redeemed this last license pending at your office. So we request your office to grant the relaxation and obliged.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330034315 dated 21.11.2012 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.40 M/s. Mankind Pharma Limited, Delhi

F.No. HQRPRCAPPLY00000719AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Bills in different Authorization against Advance Authorization No. 0511016259 dated 08/12/2022.

Applicant Statement: We were having various Advance Authorization for same Import/Export Product which were running simultaneously and EO was also in process under various Advance Authorizations. At the time of filing of application for redemption, we came to know that on 2 Shipping Bills wrong AA No. has been mentioned due to clerical calculation mistake in calculation of Export Obligations under each license and due to which excess exports has been done under AA No. 0511002301 dated 26.04.2021 and accordingly EO falls short under AA No.

Sanjay

0511016259 dated 08.12.2022. The staff continued to mention same AA No. on some shipping bills even after completion of export obligation whereas these shipping have to be counted against EO of another AA. These 2 shipping bills are not being counted/ utilized for Export Obligation against the EO of AA No. AA No. 0511002301 dated 26.04.2021 which is mentioned on Shipping Bills and the Export Obligation of this AA completed without taking into consideration of these 2 shipping bills and this AA is also redeemed without taking into consideration of these 2 Shipping Bills. We humbly prays to condone the procedural lapse of mentioning of wrong AA No. on 2 Shipping Bills as mentioned above and allow these shipping bills to be counted under AA No. 0511016259 dated 08.12.2022 instead of AA No. 0511002301 dated 26.04.2021 and grant relaxation Foreign Trade Policy/HBP.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed the exports made under Shipping Bill Nos. 3646454 dated 01.09.2023 and 3837914 dated 11.09.2023 to be counted against Advance Authorization No. 0511016259 dated 08.12.2022 instead of Authorization No. 0511002301 dated 26.04.2021 for redemption purpose. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting. Concerned RA has to verify the facts and non-utilisation of the said shipping bills for other authorisations as claimed by the firm before implementing the decision.
(Action: Applicant/ CLA New Delhi)

Case No.41 M/s. Woodland Import & Export, Thiruvananthapuram

F.No. HQRPRCAPPLY00000705AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Extension of EOP against Advance Authorization No. 5310019697 dated 16/05/2018.

Applicant Statement: We Woodland Import & Export, Trivandrum, Kerala have imported 293501 KGS of Raw Cashew Nut In Shell against the Advance Authorization No. 5310019697 Date 16.05.2018.As per the Authorization we have fulfilled EO 100% in Quantity and 85.50% in value. Our extended export obligation validity is 16.11.2020. From the total exports 3 shipments are made out of EO period ie: before 25.12.2022 due to economic recession in the past with below reasons. 1. Our first shipment was on 29.06.2018 and after in Kerala on July-August 2018 was suffered with heavy flood and we have lots of damages in our factory and due to our manufacturing process were completely shut down for 8 months and we could restart manufacturing only on March 2019. 2. After above at the end of March 2019 Novel Corona Pandemic started and continuous shut-down of factories and downward trend in international business we were running our business through a very critical situation. Therefore we cannot complete export obligation within the validity period. Hence we are requesting to allow extension in EOP up to 25.12.2022 till our last export shipment for regularization purpose against subject licence.

Sanjay

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 5310019697 dated 16.05.2018 for a further period upto 16.05.2022 for regularization purpose subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No.42 M/s. Galaxy Impex, Maharashtra

F.No. HQRPRCAPPLY00000708AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Grant of MEIS, which we could not apply in time due to late issuance of BRCs.

Applicant Statement: We are merchant exporters of Textile fabrics, from Mumbai , since more than 12 years. Our main market of exports is SRI LANKA. We were exporting through 2016-2019 for which we have not claimed MEIS as our BRC's came quite late say around 2017-2020. A couple of years back Sri Lanka faced foreign exchange crisis. Which is still not in control, but somehow they manage to route some amounts. These were the years when corona pandemic was at its highest. Our regular staff had left us / resigned and went to the native place - never to return. We were unaware whether applied for MEIS or not. Now, when we have some staff in place, we wish to apply for MEIS for our past exports. Since we are late to apply, the site is not working, we request you to help us in this matter and oblige. The shipping bills that are left out not claimed MEIS are as follows, along with the dates of BRC's. Shipping Bill INV.NO. S.B. NO. S.B.DATE S.B.VALUE BRC NO. DATE VALUE IN USD MEIS 84 4665039 10.03.17 13519836.10 3737C75704518 11.10.18 206360.85 193686 89 6153866 18.05.17 9791258.88 00620M10015821 07.06.17 154436.26 176582 90 6247071 23.05.17 2014981.56 3737C10078420 02.04.19 31682.10 38176 95 8987552 29.09.17 4136247.39 37370C10001420 18.05.18 64933.24 34593 96 8979856 28.09.17 6861156.30 3737M10026920 18.05.18 107710.45 80229 108 5693737 20.06.18 9821910.30 3737C75722618 12.02.19 149029.38 189038 115 3838496 30.04.19 8055555.21 00620C10011522 11.10.19 117606.98 126688 122 9287893 28.12.19 6057767.90 00620C10079422 04.08.20 86642.99 121155 73 9431803 12.08.16 1571702.02 3737M101225/17 21.03.17 23795.64 29786 Total 9,42,197.89 9,89,933.00 FOR GALAXY IMPEX

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Sanjay

Case No.43 M/s. Century Overseas, Delhi

F.No. HQRPRCAPPLY00000709AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0511003355 dated 29/06/2021, 0511004718 dated 14/09/2021.

Applicant Statement: That our Buyer converted the Order of Ladies Skirts to Ladies Shirt (Half Sleeves) hence utilized the inputs imported for Ladies Skirts in the Export of Ladies Shirt (Half Sleeve). Being common input of Fabric 100% PU (Polyurethane) Faux 100% Faux Leather Fabric, Width 54 inches GSM 315 +/- 10 imported in both the Advance authorizations nos. 0511003355 dated 29.06.2021 & 0511004718 dated 14.09.2021, we utilize the balance fabric of 1379.83 sq. mtrs. available against Advance authorization no. 0511003355, we manufactured and Exported Ladies Shirt Half Sleeve against Advance Authorization no. 0511004718. That the Imported quantity was fully utilized in both the Special Advance Authorizations and submitted our application for Clubbing of the above said Advance Authorizations. CLA office has shown their inability to club the above mentioned special Advance License stating that no such provision to club special Advance authorizations where In para 4.366 (x) of HBP (Facility of clubbing of authorization) it is mentioned that inputs which are common in all authorizations shall be clubbed and duty free inputs shall be accounted for as per SION/Adhoc Norms. In our case inputs are same in both the authorizations in question.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek a detailed report from CLA New Delhi.

(Action: Applicant/ CLA New Delhi)

Case No.44 M/s. Sandberg Sports (OPC) Private Limited, Punjab

F.No. HQRPRCAPPLY00000710AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0111007834 dated 18/10/2023.

Applicant Statement: We are writing on behalf of Sandberg Sports, with reference to the import license granted to us on 18/10/2023 for the import of 4000 units of air weapons from Cheshire Gun Room, Stockport, UK. The license was subsequently revalidated for an additional six months, with the revised expiry date being 18/04/2025. We would like to bring to your kind attention that we have already successfully imported approximately 85% of the total quantity permitted under the

Sanjay

license. However, due to unforeseen delays on the part of our UK vendor, who is a trader and not a manufacturer, the remaining shipments were delayed. These delays were beyond our control, and we have been in constant communication with the vendor to expedite the process. We have now been informed that the vendor has received the remaining stock and is ready to ship the balance quantity. However, as the current revalidated license has just expired, we humbly request your consideration to grant a second revalidation for a period of four (4) months to enable us to complete the import of the remaining units under the same license. We sincerely request your support and understanding in this matter, and we assure you of our compliance with all applicable norms and procedures.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.45 M/s. Star Exports, Maharashtra

F.No. HQRPRCAPPLY00000711AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Grant of MEIS, which we could not apply in time due to late issuance of BRCs.

Applicant Statement: We are merchant exporters of Textile fabrics , from Mumbai ,since more than 25 years. Our main market of exports is SRI LANKA. We were exporting through 2017-2020 for which we have not claimed MEIS as our BRC's came quite late say around 2019-2023. A couple of years back Sri Lanka faced foreign exchange crisis. Which is still not in control, but somehow they manage to route some amounts. These were the years when corona pandemic was at its highest. Our regular staff had left us / resigned and went to the native place - never to return. We were unaware whether applied for MEIS or not. Some BRC's are yet to come. We request you to allow us to take the licence and when the BRC's comes we shall apply for transferability. Now, when we have some staff in place, we wish to apply for MEIS for our past exports. Since we are late to apply, the site is not working, we request you to help us in this matter and oblige. The shipping bills that are left out not claimed MEIS are as follows, along with the dates of BRC?s. INV.NO. S.B. NO. S.B.DATE S.B.VALUE BRC NO. DATE VALUE IN USD MEIS SE/354/17-18 6225308 22.05.17 5352865.38 4553IMT9908191 02.12.19 84164.55 253747 SE/419 9894153 26.12.18 6435681.84 92667.83 126120 SE/436 5549317 13.07.19 3980484.72 3737C10082919 23.07.19 58843.53 40695 SE/437 5563325 15.07.19 3859204.65 3737C10083619 23.07.19 57061.32 61828 SE/438 5693565 20.07.19 4260965.06 3737C10086819 29.07.19 62965.20 77763 SE/440 5834683 26.07.19 4219103.15 3737C10063720 10.02.20 62441.29 88591 SE/441 5834297 26.07.19 4509814.32 3737C10063920 10.02.20 66719.60 97267 SE/442 5972862 01.08.19 5458377.29 00620M10001924

Sanjay

23.02.23 80679.32 109168 SE/444 6312551 17.08.19 10228550.46 146359.70 204570 SE/445 6400833 21.08.19 7670121.03 00620C10023821 12.01.21 109888.86 115351 SE/446 6533037 27.08.19 5964367.66 85373.07 143430 SE/447 7000521 18.09.19 9751389.17 137700.34 158793 SE/448 7169680 25.09.19 554176.59 3737C10101219 22.10.19 78956.75 130827 SE/450 7461476 09.10.19 11129938.28 158533.51 222598 SE/451 7534305 12.10.19 11096341.39 37370M10000020 25.09.20 158056.62 232663 SE/454 9575483 10.01.20 3788140.87 3737C10064320 10.02.20 54120.64 67039 SE/455 9722685 17.01.20 3446501.55 00620M10055621 09.04.21 49620.93 63730 SE/456 9730168 18.01.20 3406662.93 3737M10009120 10.02.20 49051.40 62125 TOTAL 1593204.46 22,56,305.00 FOR STAR EXPORT.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer the issue to PC-3.

(Action: Applicant/ Policy-3)

Case No.46 M/s. Deep International, Maharashtra

F.No. HQRPRCAPPLY00000712AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Grant of MEIS, which we could not apply in time due to late issuance of BRCs

Applicant Statement: We are merchant exporters of Textile fabrics, from Mumbai , since more than 18 years. Our main market of exports is SRI LANKA . We were exporting through 2019-2020 for which we have not claimed MEIS as our BRC?s came quite late say around 2020-2023. A couple of years back Sri Lanka faced foreign exchange crisis. Which is still not in control, but somehow they manage to route some amounts. These were the years when corona pandemic was at its highest. Our regular staff had left us / resigned and went to the native place - never to return. We were unaware whether applied for MEIS or not. Some BRC?s are yet to come. We request you to allow us to take the licence and when the BRC?s comes we shall apply for transferability. Now, when we have some staff in place, we wish to apply for MEIS for our past exports. Since we are late to apply, the site is not working, we request you to help us in this matter and oblige. The shipping bills that are left out ? not claimed MEIS are as follows, along with the dates of BRC?s. `INV.NO. S.B. NO. S.B.DATE S.B.VALUE BRC NO. DATE VALUE IN USD MEIS DI/231/18-19 2272489 23.02.19 7660200.83 00620M10037325 21.06.23 109364.45 153204 DI/238/19-20 4764604 10.06.19 5149512.51 45530IMT04558321 25.02.21 75615.80 87068 DI/243/19-20 6792804 07.09.19 10269044.81 144981.02 109874 DI/247/19-20 7243928 27.09.19 4019509.57 00620C10035622 22.09.20 57364.33 75363 DI/261/19-20 1914562 05.03.20 4742630.77 00620C10035822 30.06.21 67194.70 87722 DI/271/19-20 5592843 02.10.20 2541867.32 00620M10044025 30.06.22 35265.76 34603 DI/275/20-21 6519854 12.11.20 9558302.64 130733.46 122649 TOTAL 6,20,519.52 6,70,483.00 FOR DEEP INTERNATIONAL

Sanjay

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer the issue to PC-3.

(Action: Applicant/ Policy-3)

Case No.47 M/s. Rusan Pharma Limited, Mumbai

F.No. HQRPRCAPPLY00000713AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Extension of EOP against AdvanceAuthorization No. 0311015180 dated 01/06/2022.

Applicant Statement: We got the order and due to late production the export will happen within six months from the date of endorsement. You are therefore requested to kindly give us the approval for extension of export obligation from the date of the Authorization extension issued date to further six months.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311015180 dated 01.06.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.
(Action: Applicant/ RA Mumbai)

Case No.48 M/s. YCH Logistics (India) Private Limited, Chennai

F.No. HQRPRCAPPLY00000714AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Revalidation of Scrip against SEIS Scrip No. 3811000002 dated 06/10/2021.

This is review case of PRC Meeting No.03AM26 held on 28.04.2025 (Case No.11) wherein Committee rejects the case.

Applicant Statement: Please be informed that above referred SEIS Scrip have been issued online on 06/10/2021 with Registration port Code INCJS6(Sipcot Limited Electronics Hardware Hi tech SEZ Sriperumbudur), but during the Registration to utilize the Scrip was not able to register on SEZ Online as well as ICEGATE. We have represented the same multiple times to MEPZ Chennai. But could not get any positive result. However, the said Scrip was already expired on 05-Oct-2022, so we request your help to extend the validity and change the port code to INMAA1 to utilize the scrip.

Decision: The Committee went through the statements made by the firm and

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discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.49 M/s. Rama Overseas Ltd, Kolkata.

F.No. HQRPRCAPPLY00000716AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0211003291 dated 07/11/2022.

Applicant Statement: We were unaware and did not abide by clause 4.04 (vii) of FTP and hence did not adhere to pre import condition. Although we have managed to complete the entire export obligation and this being one of our first special advance licenses, we have been careful and have adhered to the condition of pre import. Seeking either a waiver of the clause and allowing EODC or a further extension of 6 months for exporting the shortfall that is disallowed under pre import condition.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed only EOP extension of Advance Authorization No. 0211003291 dated 07.11.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.
(Action: Applicant/ RA Kolkata)

Case No.50 M/s. Zentiva Private Limited, Mumbai.

F.No. HQRPRCAPPLY00000717AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Extension of EOP against AdvanceAuthorization No. 0311025095 dated 04/07/2023.

Applicant Statement: Due to Cancelled Export order from foreign Buyer, we were not able to fulfill export Obligation in Original and extended period in the Advance Authorization, We request you to grant us extension in export obligation period of Advance Authorization upto16.12.2025 to fulfill our balance export obligation against Advance Licence.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No.

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0311025095 dated 04.07.2023 for a further period upto 16.12.2025 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.51 M/s. Zentiva Private Limited, Mumbai

F.No. HQRPRCAPPLY00000718AM26

Meeting No.06AM26 held on 04.06.2025

Subject: Extension of EOP against Advance Authorization No. 0311027099 dated 14/09/2023.

Applicant Statement: Due to Cancelled Export order from foreign Buyer, we were not able to fulfill export Obligation in Original and Extended period in the Advance Authorization, We request you to grant us extension in export obligation period of Advance Authorization upto16.12.2025 to fulfill our balance export obligation against Advance Licence.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed only EOP extension of Advance Authorization No. 0311027099 dated 14.09.2023 for a further period upto 16.12.2025 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

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